

monitoring and follow up. Whenever conduct of an individual account reveals irregularities, steps are taken to regularise the advance and if they fail, loans are recalled and various measures taken to recover the dues including resorting to legal proceedings against the borrower and the guarantor, if any.

### **Comprehensive Scheme for Tourism in Tamil Nadu**

363. DR. THAMBI DURAI: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether any comprehensive scheme has been prepared for the development of tourism in Tamil Nadu;

(b) if so, the details thereof; and

(c) whether any survey has been made for developing Oganekal area in Dharmapuri district as a tourist centre and if not, the reasons therefor?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU: (a) and (b). The Central Department of Tourism in consultation with the State Government have identified the following Tourist travel circuits in Tamil Nadu for a phased development:

Madras–Mamallapuram (Mahabalipuram)– Thirukazhulkundram– Kanchipuram– Tiruchirapalli– Thanjavur– Pudukottai– Madurai– Rameswaram– Kanyakumari– Courtallam– Madras/Trivandrum.

2. Madras–Krishnagiri–Hogennakal– Yercaud–Coimbatore– Uthagamandalam– (Bandipur– Mysore– Bangalore)– Madras.

3. Rameswaram–Madurai–Kodaikana– Pudukottai– Tiruchirappally– Thanjavur– Mamallapuram (Mahabalipuram)– Madras.

(c) No, Sir. We have not received any proposals from the State Government in this regard.

### **Money Supply**

364. SHRI G.M. BANATWALLA: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to take effective fiscal measures to regulate and control money supply including proper determination of the quantum of printed money as also of the criteria governing public debt; and

(b) if so, the details of the new measures under consideration of Government?

THE MINISTER OF FINANCE (PROF. MADHU DANDEVATE): (a) and (b). Yes, Sir, Government seeks to moderate the growth in money supply and public borrowing through appropriate fiscal and monetary measures.

### **Air and Doordarshan Advertisements Propagating Non-Vegetarian Diet**

365. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether certain programmes and advertisements on AIR and Doordarshan directly as well as indirectly convey advice to the people to take non-vegetarian diet of meat, eggs and alcohol;

(b) whether such programmes and advertisements tend to hurt the sentiments of such sections of the people as have faith in vegetarianism; and

(c) if so, whether Government propose to discontinue such programmes and advertisements?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c). Advertisements on All India Radio and Doordarshan conform to a prescribed code. Unless it is proved that the consumption of a particular item is injurious to health, its advertisement is not banned. Items such as alcohol and tobacco are not advertised on that ground. However, the efficacy of vegetarian diet is also highlighted in the various programmes of AIR and Doordarshan.

#### Cases settled by Lok Adalat in Delhi

366. SHRI VIJAY KUMAR MALHOTRA: Will the Minister of LAW AND JUSTICE be pleased to state the number of cases settled so far by the Lok Adalat in Delhi?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI). So far, 12 Lok Adalats have been organised in Delhi including the one for cases pending in the Supreme Court. The total number of cases settled is 4,162 including 189 cases at the Supreme Court Lok Adalat.

#### Export Targets

367. SHRI VIJAY KUMAR MALHOTRA: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) the export targets fixed and achieved for 1986-87, 1987-88 and 1988-89;

(b) the reasons for shortfall, if any;

(c) whether any target for 1989-90 and 1990-91 has also been fixed and if so, the details thereof; and

(d) the effective steps being taken to fulfil the targets?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) The export targets fixed, and actual achievement during the Years 1986-87, 1987-88 and 1988-89 are as under:—

(Value : Rs. Crores)

Year	Targets	Achievement
1986-87	12203	12451.95
1987-88	13800	15741.23
1988-89	18795	20295.15

(b) Does not arise.

(c) An export target of Rs. 28025 Crores has been set by the Commerce Ministry for 1989-90. The export target for the year 1990-91 has not been formulated.

(d) The plans of Government to improve export performance include making exports commercially viable, upgrading industrial capability, ensuring the supply of raw materials at competitive prices, strengthening infrastructural areas such as power and simplifying the procedures.

#### Implementation of recommendation of Law Commission

368. SHRI P.C. THOMAS: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Ninetieth Report of the Law Commission has recommended for amending section 10 of the Indian Divorce Act;

(b) if so, the steps taken by Government thereon;